

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. IA 2227/2020 IA 2259/2020 IA 213/2021 in C.P.(IB)-411(MB)/2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- **Mr. Pankaj Joshi ... Applicant**
 IN THE MATTER OF
 Reliance Home Finance Ltd
 V/s
 Zaveri Constructions Pvt Ltd

Section: 45 (1) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2227 of 2020:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator through VC and Counsel, Rukhsana Khan appeared for the Respondent no. 5 through VC. None present on behalf of the Respondent nos. 1 to 4, 6 and 7. Counsel, appearing for the Respondent no. 5 seeks time to file reply. Let reply, if any, on behalf of the Respondent no. 5 be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing.

Further, **Registry is directed** to issue notice to the Respondent nos. 1 to 4, 6 and 7 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent nos. 1 to 4, 6 and 7 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days

before the next date of hearing. Further, Respondents are directed to file reply, if any, within a period of 10 days after receipt of this notice, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **07.08.2024**.

IA 2259 of 2020:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator. None present on behalf of the Respondents. **Registry is directed** to issue notice to the Respondents intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondents intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. Further, Respondents are directed to file reply, if any, within a period of 10 days after receipt of this notice, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **07.08.2024**.

IA 213 of 2021:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator. None present on behalf of the Respondents. **Registry is directed** to issue notice to the Respondents intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondents intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the

next date of hearing. Further, Respondents are directed to file reply, if any, within a period of 10 days after receipt of this notice, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **07.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)